HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Jammu)
* * * * *

Subject: Suspension of Practice as an Advocate.

N O T I F I C A T I O N

No: 2798 of 2026/RG/LP **Dated: 04.11.2026**

It is hereby notified that the below mentioned applicant has voluntarily suspended his practice as an Advocate, therefore, the same is suspended from the date shown against his name as below:-

S.No	Name of Advocate S/Shri	Date of Suspension	Enrollment No. & Date
1.	Mr. Muzamil Ahmad Wani, S/O Mr. Mohd. Amin Wani R/O Gasirana Kulgam	15.10.2026	JK-257/08 dated 15.10.2008 **(Absolute)**

By Order.

4.11.2026

(Assistant Registrar L.P)
High Court Main Wing,Jammu

No: 52810-22/RG/LP Dated: 04.11.2026

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Kulgam.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu.
5. President Kashmir Advocates Association, Srinagar.
6. President District Bar Association, Kulgam
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to upload the same on the official website of the High Court for information of the concerned.
9. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
10. Notifications file for record.
11. Mr. Muzamil Ahmad Wani S/O Mr.Mohd. Amin Wani R/O Gasirana Kulgam.

4.11.2026.

(Assistant Registrar L.P)